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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi, the

15 October, 1985.

NOTIFICATION
INCOME-TAX

No. 6459 (F.No.398/35/85-IT(B): In pursuance of sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.6310 (F.No.398/29/8-IT(B) dated the 15.7.85, ex-post-facto authorisation of the Central Government hereby authorises Shri Jiswachh Mahto, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification came into force with effect from 9.8.85 when Shri Jiswachh Mahto took over charge as Tax Recovery Officer.

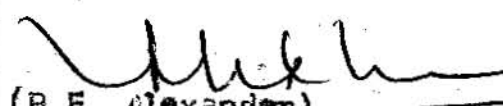
(B. E. Alexander)
Under Secretary to the Govt. of India.

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(B. E. Alexander)
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Commission Act, 1959
(43 of 1959) for the
purpose of rendering
works technical or
other services in
relation to its
operations at various
places in India or in
relation to its off-
shore operations in
accordance with the
agreement between
Oil & Natural Gas
Commission and such
non-resident companies/
concerns.

This notification shall take effect from 1.12.85

R. K. Tewari
(R. K. TEWARI)

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